

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

252/241-242/PB/2018

IN THE MATTER OF:

Haji Mohd. Yamin & Ors.

.... **APPLICANT / PETITIONER**

v.

M/s. Medina Frozen Food & Ors.

.... **RESPONDENT**

SECTION:

Under Section 241-242

Order delivered on 14.09.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

Sh. S. K. MOHAPATRA,

HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):- Mr. Rakesh Kumar, Ms. Chetna Bisht & Mr. Sahil Gupta, Advs.

For the Respondent(s):- Ms. Ruchi Kapur, Adv. for HDFC Bank

ORDER

Due to paucity of time, matter is adjourned to 05.10.2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

14.09.2018
VINEET